

FIR No. 20/2020
PS: Nabi Karim
State Vs. Rakesh @ Tinda
U/s 307/324/34 IPC

05.09.2020

Present application is put up before me by the Reader of the Court of Ms. Neelofer Abida Perveen, Ld. Special Judge (NDPS Act), Delhi while submitting that Ld. Presiding Officer and Ld. 1st Link have been nominated to attend online Mediation Training Programme today.

Fresh bail application received. Be registered.

Present: Sh. K.P.Singh, Ld. Addl. PP for State (through video conferencing)
Sh. Zia Afroz, Ld. Counsel for accused-applicant (through video conferencing)

This is an application under Section 439 CrPC for grant of regular bail on behalf of accused-applicant Rakesh @ Tinda in case FIR No. 20/2020.

Ld. counsel for accused-applicant submits that he does not want to press the present bail application as the accused-applicant has already been granted bail vide order dated 04.09.2020 passed by the concerned Court. It is submitted that the present bail application may kindly be dismissed as withdrawn.

In view of the submissions made by Ld. counsel for accused-applicant, the present bail application moved on behalf of accused-applicant Rakesh @ Tina is dismissed as withdrawn.

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2nd Link ASJ (Electricity Court),
Tis Hazari Courts, Delhi

05.09.2020

FIR No. 47/2019
PS: Crime Branch
State Vs. Munish Gautam
U/s 20/25 NDPS

05.09.2020

Present application is put up before me by the Reader of the Court of Ms. Neelofer Abida Perveen, Ld. Special Judge (NDPS Act), Delhi while submitting that Ld. Presiding Officer and Ld. 1st Link have been nominated to attend online Mediation Training Programme today.

Present: Sh. K.P.Singh, Ld. Addl. PP for State (through video conferencing)
Sh. Rakesh Yadav, Ld. Counsel for accused-applicant (through video conferencing)

Hearing conducted through Video Conferencing.

This is an application under Section 439 CrPC for grant of regular bail moved on behalf of accused Munish Gautam in case FIR No.47/2019.

Ld. Counsel for accused-applicant requests for adjournment.

Put up before the concerned Court on **11.09.2020** for consideration of the present application and for passing of appropriate orders.

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2nd Link ASJ (Electricity Court),
Tis Hazari Courts, Delhi

05.09.2020

FIR No. 288/2019
PS: Sarai Rohilla
State Vs. Pawan @ Jaat
U/s 394/397/34 IPC

05.09.2020

Present application is put up before me by the Reader of the Court of Ms. Neelofer Abida Perveen, Ld. Special Judge (NDPS Act), Delhi while submitting that Ld. Presiding Officer and Ld. 1st Link have been nominated to attend online Mediation Training Programme today.

Present: Sh. K.P.Singh, Ld. Addl. PP for State (through video conferencing)
Sh. Kshitiz Tyagi, Ld. Counsel for accused-applicant (through video conferencing)

Hearing conducted through Video Conferencing.

This is an application under Section 439 CrPC for grant of interim bail moved on behalf of accused-applicant Pawan @ Jaat in case FIR No. 288/2019.

Ld. counsel for the accused-applicant submits that interim bail is sought as on 14.07.2020 wife of the accused-applicant has met with an accident and sustained sever injury in her right knee restricting her movement. That accused-applicant is in JC since 03.10.2019. That accused-applicant is the sole bread earner for his family consisting of his wife, old aged father and two minor children.

Verification report in respect of medical documents is filed by

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the IO to the effect that same are genuine. However, IO has not mentioned in the report regarding the nature of injury suffered by the wife of the accused-applicant.

IO is directed to file report in respect of the exact nature of the injury suffered by the wife of the accused-applicant after obtaining opinion from the concerned doctor and file the report in Court on or before the next date of hearing.

Ld. counsel for accused-applicant shall file X-ray report in respect of the wife of the accused-applicant on record and shall also supply the same to the IO in the form of electronic document for obtaining opinion in respect of exact nature of the injury.

Put up before the concerned Court on **09.09.2020** for consideration of the present application and for passing of appropriate orders.

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2nd Link ASJ (Electricity Court),
Tis Hazari Courts, Delhi
05.09.2020

FIR No. 212/2017
PS: Lahori Gate
State Vs. Farsa Ram
U/s 395/397/412/34 IPC

05.09.2020

Present application is put up before me by the Reader of the Court of Ms. Neelofer Abida Perveen, Ld. Special Judge (NDPS Act), Delhi while submitting that Ld. Presiding Officer and Ld. 1st Link have been nominated to attend online Mediation Training Programme today.

Present: Sh. K.P.Singh, Ld. Addl. PP for State (through video conferencing)
Sh. Sachin Jain, Ld. Legal Aid Counsel for accused-applicant (through video conferencing)

Hearing conducted through Video Conferencing.

This is an application under Section 439 CrPC for grant of regular bail moved on behalf of accused Farsa Ram in case FIR No. 212/2017.

Reply is not filed.

Ld. Legal Aid Counsel for accused-applicant requests for adjournment.

Put up before the concerned Court on **14.09.2020** for reply, consideration of the present application and for passing of appropriate orders.

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2nd Link ASJ (Electricity Court),
Tis Hazari Courts, Delhi
05.09.2020

FIR No. 100/2013
PS: Lahori Gate
State Vs. Rishi Gupta
U/s 302/307/120B IPC

05.09.2020

Present application is put up before me by the Reader of the Court of Ms. Neelofer Abida Perveen, Ld. Special Judge (NDPS Act), Delhi while submitting that Ld. Presiding Officer and Ld. 1st Link have been nominated to attend online Mediation Training Programme today.

Fresh bail application received. Be registered.

Present: Sh. K. P. Singh, Ld. Addl. PP for State (through video conferencing)
Sh. Vineet Jain, Ld. Counsel for accused-applicant (through video conferencing)

Hearing is conducted through video conferencing.

This is an application for grant of interim bail of two months moved on behalf of accused Rishi Gupta in case FIR No. 100/2013.

Ld. counsel for the accused-applicant submits that interim bail is sought on the ground of illness of the mother of the accused-applicant. It is submitted that father of accused-applicant has already expired. That younger brother of accused-applicant is also suffering from Covid-19. That there is no other family member to look after the old and ailing mother of the accused-applicant.

Ld. Addl. PP submits that reply of merits has been filed by the

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IO, however, time has been sought by the IO to verify the medical documents in respect of mother and brother of the accused-applicant.

Let verification report in respect of medical documents of mother and brother of the accused-applicant be filed by the IO on or before the next date of hearing.

Put up before the concerned Court on **08.09.2020** for consideration of the present application and for passing of appropriate orders.

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Tis Hazari Courts, Delhi

05.09.2020